

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

106 IA/2253/2024 IN C.P. (IB)/1041(MB)2021

**IN THE MATTER OF**

STCI Finance Limited (through Resolution Professional Mr. Rajendra R.  
Agrawal)

Vs

Mr. Sanjay Laxmichand Karani

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 10.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Ayush Rajani (PH)  
For the Respondent:

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**ORDER**

**I.A. 2253/2024**

In view of the fact that the Company Petition has already been posted for 13.06.2024. Therefore, the I.A. has become infructuous. **I.A. is disposed of as infructuous.**

Sd/-

MADHU SINHA  
Member (Technical)  
Shubham

Sd/-

REETA KOHLI  
Member (Judicial)